

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.22
C.P. (IB) No.66/BB/2024

IN THE MATTER OF:

M/s. Coinwealth Ventures India Pvt. Ltd. ... Petitioner

Order under Section 59(7) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 15.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Liquidator : Mrs. Ramanathan B.

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Issue Notice to the ROC Karnataka. Registry is directed to prepare the Notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the ROC along with a copy of the Petition and other material documents through e-mail as well as by Speed Post and to file Affidavit of Service along with tracking report in the Registry, within a period of two weeks.
3. A period of 30 days for filing report from the date of receipt of notice and one week for filing response by the Petitioner, if any, thereto from the date of receipt of copy of report, is granted.
4. List the matter on **11.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)